

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 53(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE COMPANY: Sh. Satish Arora and Anr Vs. M/s A.R.M.I. Garment Associates Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

For the Petitioner (s) : Mr. Dikshant Khanna, Advocate

Mr. Manish Raj, CP, for ROC Delhi.

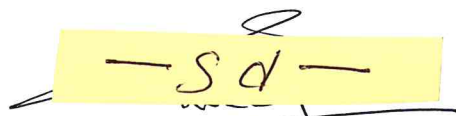
ORDER

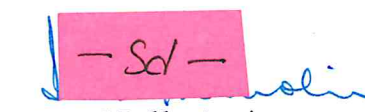
Pursuant to the notice issued to the ROC, Mr. Manish Raj, Ld. Prosecutor appearing for them has submitted no financial statement or other statutory requirements have been made by the Respondent Company after 2013-14. It is submitted that a Show Cause Notice has been issued and upon receipt of the reply, appropriate action would be initiated against the Respondents.

Mr. Manish Raj, CP, ROC, is therefore discharged.

Respondents in this case have already been proceeded ex parte. Ld. Counsel for the Petitioner prays for some time to argue out his case.

To come up on 16th October, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)